

CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH

OA No. 309/2002

Friday this the 3rd day of May, 2002.

CORAM

HON'BLE MR.G.RAMAKRISHNAN, ADMINISTRATIVE MEMBER
HON'BLE MR.K.V.SACHIDANANDAN, JUDICIAL MEMBER

R.Vennila
Jamedar Peon
Personnel Branch
Divisional Office
Southern Railway
Palakkad.

..Applicant

(By advocate Mr.P.Santhosh Kumar)

Versus

1. Union of India rep. by
The General Manager
Southern Railway
Chennai.
2. The Divisional Railway Manager
Southern Railway
Palghat Division
Palakkad.
3. The Divisional Personnel Officer
Southern Railway
Palakkad.

Respondents.

(By advocate Mr.P.Haridas)

The application having been heard on 3rd May, 2002, the Tribunal on the same day delivered the following:

O R D E R

HON'BLE MR.G.RAMAKRISHNAN, ADMINISTRATIVE MEMBER

This Original Application has been filed by the applicant, a Jamedar Peon working in Southern Railway Divisional Office, Palakkad aggrieved by A-3 order dated 21.2.02 issued by the third respondent, cancelling the written examination conducted on 8.12.2001 in connection with filling up the post of office clerk in scale Rs.3050-4590 allegedly due to certain irregularities noticed in the said examination. The applicant has sought the following reliefs in this OA:



- i. Call for the records leading to Annexure A3 order and set aside the same.
- ii. Direct the respondents to publish the result of the written examination held on 8.12.2001 for promotion to the post of office clerk and to finalize the selection proceedings based on the said result.
- iii. Direct the 2nd respondent to consider and dispose of Annexure A4 representation without further delay.
- iv. Grant such other further reliefs as this Hon'ble Tribunal may deem just, fit and proper in the facts and circumstances of the case.

2. When the OA came up for admission on date, Learned counsel for the respondents submitted that the OA can be disposed of directing the second respondent to consider and pass appropriate orders on A-4 representation submitted by the applicant and undertaking to keep further proceedings pursuant to A-3 in abeyance till disposal of the representation. Learned counsel for the applicant accepted this proposal.

3. In the light of the above, this OA is disposed of on the basis of the above submissions directing the second respondent to consider A-4 representation and pass appropriate orders and communicate the same to him within three months from today. Respondents shall maintain status quo as on date as far as further proceedings pursuant to A-3 are concerned, till disposal of the representation as above.

4. The OA stands disposed of as above with no order as to costs.

Dated 3rd May, 2002.



K.V. SACHIDANANDAN
JUDICIAL MEMBER

aa.



G. RAMAKRISHNAN
ADMINISTRATIVE MEMBER

A P P E N D I X

Applicant's Annexures:

1. A-1: True copy of notification No.J/P 531/XII/Vol.9 dated 24.9.2001 of the 3rd respondent.
2. A-2: True copy of letter No.J/P.531/XII/Vol.9 dated 15.11.2001 of the 3rd respondent.
3. A-3: True copy of order No.J/P.531/XII/Vol.9 dated 21.2.2002 of the 3rd respondent.
4. A-4: True copy of applicant's representation dated 27.2.2002 addressed to the 2nd respondent.

npp
8.5.02